



सत्यमेव जयते

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-B

Rules and Orders (Other than those published in Part I, I-A and I-L) made
by the Government of Gujarat under the Gujarat Acts.

PORTS AND TRANSPORT DEPARTMENT

Notification

Sachivalaya, Gandhinagar, 30th April, 2016

GUJARAT MOTOR VEHICLES TAX ACT, 1958

No.PT/2016/35/MTA/122014/Mantri-21/KH:-WHEREAS, Shree Narayan Aarogyadham Annapurna Trust, Tajpura, Taluka; Halol, District; Panchmahal (hereinafter referred to as "the said Trust"), has been registered under the Gujarat Public Trusts Act, 1950 (Bom. XXIX of 1950) vide Registration No. E/1165/Panchmahal, for charitable purposes;

AND WHEREAS, the motor vehicles Tata Star Bus bearing registration No. GJ-17-TT-8663 and No. GJ-17-TT-8664 belonging to the said trust are liable to payment of tax under the provisions of entry IV-A 'Private Service Vehicle' of the First Schedule to the Gujarat Motor Vehicles Tax Act, 1958 (Bom. LXV of 1958);

AND WHEREAS, the said trust has represented to the State Government to grant exemption from payment of tax of the said motor vehicles belonging to it on the ground that the vehicles are sole property of the said trust and are used for charitable purposes in the public interest on no profit basis;

AND WHEREAS, the State Government has considered the representation of the said trust in accordance with the provisions of rule 16-A of the Bombay Motor Vehicles Tax Rules, 1959;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (2) of section 13 of the Gujarat Motor Vehicles Tax Act, 1958 (Bom. LXV of 1958) read with rule 16-A of the Bombay Motor Vehicles Tax Rules, 1959, the Government of Gujarat hereby exempts the motor vehicles -Tata Star Bus bearing Registration No. GJ-17-TT-8663 and No. GJ-17-TT-8664 belonging to the said trust, from the payment of annual tax, till the same continue to be in use or are kept for use in furtherance of its charitable purposes/objectives, with effect from the date of publication of this notification in the *Official Gazette*.

By order and in the name of the Governor of Gujarat,

S.R.SONI,

Deputy Secretary to Government.